



2026:AHC:63339

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 9352 of 2026

Arjun @ Rajol Paraman @ Rajol Parmar

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Om Prakash Singh, Shashank Tiwari,
Shashwat Anand, Sr. Advocate

Counsel for Opposite Party(s) : G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Amrendra Nath Singh, learned Senior Counsel assisted by Shri Shashank Tiwari, learned counsel for the applicant, Shri Punit Kumar Singh, learned AGA for the State-respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Arjun @ Rajol Paraman @ Rajol Parmar, seeking enlargement on bail in Case Crime No. 03 of 2026, under Sections 115 (2), 126 (2), 309 (6), 351 (3), 352, 308 (5), 317 (2) of the Bharatiya Nyaya Sanhita, 2023, Police Station Sajeti, District Kanpur Nagar, during the pendency of the trial before the Court below.

Learned Senior Counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 5.1.2026. Learned Senior Counsel for the applicant submits that as per FIR, allegation against the applicant is that applicant along with three co-accused persons have beaten the first informant and in the incident, first informant has received injuries on his left eye and further that applicant along with co-accused persons snatched Rs.6600/- from the first informant and threatened him with dire consequences.

Learned Senior Counsel for the applicant submits that as per supplementary medical report annexed as Annexure SA1 of the supplementary affidavit, the injured was admitted in the hospital with complaint of pain over the back of skull over co-ordinate movement with vomiting and advised for CT Head and expert opinion, but no CT Scan or X-ray report was produced to substantiate the allegation of serious assault. Learned Senior Counsel submits that medical evidence does not support the prosecution case. Charge sheet in this case has already been filed on 28.1.2026 and further custodial interrogation of the applicant is no more required. He has no criminal antecedent and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Learned AGA has vehemently opposed the prayer for bail.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is ***allowed***.

Let the accused-applicant, **Arjun @ Rajol Paraman @ Rajol Parmar**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date

fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

March 26, 2026
Ravi Prakash